
(2026) 03 P&H CK 1216

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 1151 Of 2026 (O&M)

Sandeep Kumar

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 23-03-2026

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2026) 03 P&H CK 1216

Hon'ble Judges : Jagmohan Bansal, J

Bench : Single Bench

Advocate : Manpreet Singh Kanda, Pridhi Sandhu, Kanav Singla, Roja Agnihotri

Final Decision : Disposed Of

Judgement

Jagmohan Bansal, J

1. The petitioner through instant petition under Articles 226/227 of the Constitution of India is seeking setting aside of orders dated 02.08.2024 and 23.08.2025 whereby his application seeking correction in date of birth was rejected.
2. Learned counsel representing the petitioner submits that Civil Surgeon, Hoshiarpur has already recommended change in the births and deaths register, however, respondent No.5 is creating hurdles.
3. Learned counsel representing respondent No.5-Municipal Corporation submits that in view of no objection of Civil Surgeon, Hoshiarpur, requisite correction would be made in the register.
4. In the wake of statements of both sides, the petition stands disposed of. Let the needful be done within four weeks from today.
5. Pending application(s), if any, shall also stand disposed of.